

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.1330/99

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Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 12th day of November, 1999

Nanak Chand
s/o Shri Chhidi Ram
RS 45, Laxmi Dairy
Viswas Park
Uttam Nagar
New Delhi. Applicant
(By Shri H.C.Sharma, Advocate)

Vs.

Union of India through

1. Director General
Dept. of Posts
Sansad Marg
New Delhi.
2. Post Master General
Ambala (Haryana).
3. Senior Superintendent of Post Offices
Faridabad Division
Faridabad (Haryana).
4. Employment Officer
Employment Exchange
Hodal (Haryana). .. Respondents
(By Shri K.R.Sachdeva, Advocate)

O R D E R (Oral)

The applicant claims that he was sponsored by the Employment Exchange for engagement against the post of EDMP/EDDA under GPO, Faridabad. His grievance is that though he was never informed regarding his selection, the respondents wrote to the Employment Exchange stating that as he had been selected, his name may be deleted from the Employment Register. He submits that he came to know of this fact only later whereafter he made a representation to the respondents but now he has been informed vide Annexure-A1 that he was never selected.

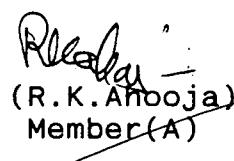
2. The respondents in their reply have raised the question of territorial jurisdiction. On merit they submit that the applicant had been duly informed

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of his selection vide letter at Annexure-R1 dated 26.5.1994 but had declined the appointment vide his letter dated 23.2.1995, copy at Annexure-R1.

3. I have heard the counsel. In regard to the objection on territorial jurisdiction, since the applicant now claims to be residing in Delhi, he comes within the territorial jurisdiction of this Bench. However, on merits the applicant does not seem to have a case. Merely because the Department informed the Employment Officer by letter Annexure-A1 that the applicant had not been selected does not mean that the applicant had never been informed and had never been selected earlier by the respondents. Annexure R1 and R2 shows that the offer was made to the applicant and he has declined the same. This had happened in 1995. The respondents should have informed the Employment Officer in 1995 itself that the applicant had not been selected as he had declined the appointment. This however was done by them only in 1998. The learned counsel for the applicant questions the veracity and authenticity of Annexure R-2 and states that this letter was never written by the applicant. It is however not possible for the Tribunal to go into the dispute as to the authenticity of this letter. A copy of the letter has been produced by the respondents and prima-facie it has to be accepted on its face value.

4. In view of the above discussion, I find no scope for interference. The OA is accordingly dismissed. No costs.


(R.K. Arooja)
Member(A)

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